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Applications under the Act are made for grant of licences for the establishment of a New Undertaking or for Substantial Expansion of or for manufacture of a New Article in an existing industrial undertaking. "Carrying on business" of an existing undertaking or for change of location on an industrial undertaking. There are no separate applications as such for the grant of "letters of intent", but in order to enable the applicant to know, as early as possible, whether Government would be prepared to consider favourably the proposal put forward by him, a system of issuing "letters of intent" giving a commitment on the part of the Government to issue an industrial licence subject to the conditions specified in the 'letter of intent' being fulfilled, has been introduced.

- (b) During the last 4 years final decision has been taken on 4329 applications. The time taken in making a final decision varies from case to case depending on jhe size and nature of each scheme and whether complete information is furnished in the application for a proper examination of the scheme. In a sample-case study of a few representatives cases that was made some time ago, it was, however, found that the average time taken in the disposal of applications was 131.5 days.
- (c) In accordance with the Registration and Licensing of Industrial Undertakings Rules, 1952, the Government is required to communicate its decision on an application within a period of three months from the date of receipt of the application or the date on which additional information is furnished by the applicant, whichever is later.

## LICENCES FOR EXPANSION OF INDUSTRIES

336. SHRI LOKANATH MISRA:
SHRI M. K; MOHTA: SHRI K.
C. PANDA: SHRI S. S.
MARISWAMY:

WUI the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the details of the licences issued for the expansion of capacity of existing indus-

tries in the private sector during the last four years:

to Questions

- (b) whether these licences were withdrawn for non-implementation of expansion programme during the maximum period under the rules; and
- (c) the details of such licences issued during the last four years for expansion in Public Sector and such licences withdrawn from Public Sector?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) Details of all licences issued under the Industries (Development and Regulation) Act, 1951. including those for substantial expansion of capacity in the Private and Public Sector Undertakings, are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences; Weekly Indian Trade Journal and Monthly Journal of Industry and Trade. Copies of these publications are supplied to the Library of the Parliament.

The Industries (Development and Regulation) Act, 1951, does not provide for wiuidrawal of licences. If a licensee fails to establish or to take effective steps for the establishment of the Industrial Undertaking within the periods specified in the licence, or such period for which validity of a licence may be extended, the Government may revoke the licence, after giving an opportunity to a licensee to state bis case. Details of the licences revoked are also published in the Journals mentioned above.

## COMPLAINTS AGAINST INDIAN EXPORTERS AND S.T.C.

- 337. DR. BHAI MAHAVIR: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:
- (a) whether it is a fact diat there are continuing complaints from importing countries about Indian exporters not sticking to quality and defaulting on delivery schedules;
- (b) whether there are such complaints even regarding supplies channelised through the State Trading Corporation; and